

Central Administrative Tribunal
Principal Bench, New Delhi.

DA-2228/96

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE SHRI R.K. AHOOJA, MEMBER(A)

New Delhi, this the 16th day of October, 1996.

Sh. Virender Yadava,
S/ late Sh. Arjun Yadav,
R/o B-26,
Kalayan Puri,
New Delhi.

.... Applicant

(through Ms. Kiran, proxy counsel for Mrs. Rani
Chhabra, advocate)

versus

1. Union of India
through its Secretary,
Ministry of Communication,
Department of Telecommunication,
Sanchar Bhawan,
New Delhi.

2. Sub-Divisional Officer,
Sub Division,
Department of Telecommunication,
Distt. Rohela,
Dehradun.

3. D.E.T.
Telephone Exchange,
Dehradun.

4. J.T.O.
Telephone Exchange,
E-10 B Estalase,
Patel Nagar,
Dehradun.

.... Respondents

The application having been heard on 16.10.96
the Tribunal on the same day delivered the
following:

ORDER
Chettur Sankaran Nair(J), Chairman

Learned counsel for applicant sought
leave to withdraw this application with freedom
to place the grievances of applicant before the
competent authority, well advisedly according

(3)

to us. We grant leave and dismiss the application
as withdrawn without expressing any opinion on merits.

Date, the, 16th day of October, 1996.

R.K. Ahooja
(R.K. Ahooja)
Member (A)

Chettur Sankaran Nair (J)
(Chettur Sankaran Nair (J))
Chairman

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